GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2241 ANSWERED ON:24.08.2012 RECOGNITION TO MEDICAL COLLEGES Alagiri Shri S. ;Bavalia Shri Kuvarjibhai Mohanbhai;Choudhary Shri Harish;Jaiswal Shri Gorakh Prasad ;Meinya Dr. Thokchom;Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the criteria, standards and safeguards laid down by the Medical Council of India (MCI) for grant of recognition to Government and private medical colleges in the country;

(b) the steps taken/proposed by the Government to bring uniformity in fee structure in all the medical colleges in order to check arbitrary charging of fees;

(c) whether the Government has taken note of cases of irregularities, malpractices and non-compliance/fulfilment of required criteira by cetain medical colleges in the country;

(d) if so, the details thereof indicating the number of such cases reported along with the action taken/proposed by the Government against the erring medical colleges during each of the last three years and the current year, State/UT-wise;

(e) whether the Government has reviewed the recognition granted to certain medical colleges during the tenure of previous Chairman of MCI who is facing charges of corruption; and

(f) if so, the details thereof and if not, the reasons therefor along with the action taken/proposed by the Government to improve and properly regulate medical education in the country?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) The medical colleges are recognized as per the provisions of Indian Medical Council (IMC) Act, 1956 and Regulations made there under. Recognition of a medical college is considered when the first batch of MBBS students appears in the final university examination. The Medical Council of India (MCI) conducts the inspection of the college to assess the standard of examination and facilities available at the college as per the standard requirement prescribed in MCI Regulations, 1999. On the recommendation of the MCI, the Central Government recognizes and notifies the medical qualification under Section 11(2) of the IMC Act, 1956.

(b): In case of Government Medical Colleges, the respective State Governments are responsible for fixation of fees. However, in case of Private Medical Colleges, the fee structure is decided by the Committee set up by the respective State Governments under the Chairmanship of a retired High Court Judge in pursuance of the directions of Hon'ble Supreme Court of India.

(c) & (d) The Central Government has received approximately 45 complaints regarding irregularities/malpractices and noncompliance/fulfillment of required criteria against some medical colleges in the country between 2009 to till date. The Central Government forwards the complaints to Vigilance Division of the Ministry or to the MCI/State Government which if required conducts inspection of the colleges to verify the existing facilities as per norms. On the recommendations/report of the Councils/State Governments, Central Government takes necessary action as per the provisions of IMC Act, 1956. The detail of complaints received, State-wise, is at annexed.

(e) & (f) As per information provided by MCI, 20 medical colleges were considered by MCI for recognition during the tenure of the former President of MCI. Out of these, 03 medical colleges each in Andhra Pradesh, Karnataka and Maharashtra were reconsidered by the newly constituted Board of Governors, MCI and were recognized by the Central Government under section 11 (2) of IMC Act, 1956.

Further, in order to reform the current regulatory framework, the Central Government has proposed to set up a National Council for Human Resources in Health (NCHRH) as an overarching regulatory for health sector. The proposed NCHRH will coordinate all aspects of medical, dental, nursing, pharmacy and paramedical education.